approval of Government of India which has benefited the domestic carriers by about 20%.

Regulatory authority for Airports

- 635. SHRI C.R THIRUNAVUKKARASU: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that the absence of regulatory authority is delaying the setting up of greenfield projects as well as upgradation of existing airports thus keeping investors away;
 - (b) if so, the details thereof; and
 - (c) the measures proposed to set up regulatory authority at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YESSO NAIK): (a) to (c) No. Sir. However, there are plans to set up a Regulatory Authority,

Financial assistance to Orissa

636. SHRI B.J. PANDA: MISS MABEL REBELLO:

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government have funded the opening deficit of certain States;
 - (b) if so, the details thereof with special reference to the State of Orissa;
 - (c) what is the additional Central assistance rendered to Orissa; and
- (d) whether any kind of conditions were attached to this additional financial assistance?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS {SHRI ANANDRAOVITHOBAADSUL):(a)Yes, Sir.

(b) to (d) A sum of Rs. 463 crores has been approved as a Medium Term Loan to Orissa. This assistance Is conditional to the State having

drawn up a Medium Term Fiscal Reform Programme and entered into a MOU/Exchange-of-letter with the Government of India. These States would not be eligible for further Central assistance by way of advance release of the entitlements of the State or Ways & Means Advance, in case the State experiences problems of overdraft subsequently.

Loan to unemployed graduates

- 637. SHRI S.S. CHANDRAN: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:
- (a) whether Government are aware of the problems being faced by the unemployed graduates in getting loans from natinalized banks;
- (b) if so, whether Government would come forward to relax such rules for those unemployed from backward regions of our country as **a** special case;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): (a) and (b) The Government and Reserve Bank of India are aware of the problems faced by the unemployed graduates in getting loans from banks. The Government of India have launched a subsidy linked scheme on 2.10.1993 viz. the Prime Minister's Rozgar Yojana (PMRY) for creating self employment opportunities for the educated unemployed youth Including graduates, by setting up micro enterprises in business, Industry and service sector. The objective of the scheme is to provide self-employment opportunities to educted unemployed youth in the age group of 18-35 years. Ceiling on subsidy amount will be Rs. 7500/- in the States/Union Territories other than in North Eastern Region. All economically viable activities including agricultural and allied activities but excluding direct agricultural operations like raising of crops/purchase of manure etc. are now being covered under the scheme. Projects up to Rs. 1 lakh in business sector and up to Rs. 2 lakhs In other sectors will be eligible for finance by banks. In case of partnership firm projects up to Rs. 10 lakhs can be undertaken and loan amount will be to the extent of individual admissibility. No third party guarantee/collateral Is necesary for projects up to